

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 2895
TO BE ANSWERED ON 10TH JULY, 2019**

LICENCE TO PRIVATE TELECOM OPERATORS

**†2895. SHRI SADASHIV LOKHANDE:
SHRIMATI RAMA DEVI:**

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the rules for granting licence to private telecom operator;
- (b) whether the private telecom operators are not operating as per the provision of the said rules and as a result the Government is loosing the revenue and if so, the details thereof and the reaction of the Government thereto;
- (c) the mechanism in place to prevent such illegal activities of the private telecom operators and the manner in which private telecom operators are controlled through this mechanism; and
- (d) whether the Government has reviewed the functioning of this mechanism and if so, the details thereof and if not, the time by which this review is likely to be done?

ANSWER

**MINISTER OF COMMUNICATIONS, LAW & JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) The rules for granting licence to private telecom operator are enumerated in the form of Guidelines for Unified Licence. Guidelines for obtaining Unified License and the draft License agreement are available on Department of Telecommunications (DoT) website (www.dot.gov.in).
- (b) Private telecom operators have intimated that they are operating as per the provision of the license agreement. However, cases of violation of provisions of the license agreement by the telecom operators have been reported. DoT has imposed penalty against such telecom operators as per the terms and conditions of the license agreement.
- (c) The license agreement inter-alia includes following mechanism to prevent illegal activities of the telecom operator: -
 - (i) DoT may conduct any enquiry either suo-moto or on the complaint to determine whether there has been any breach in compliance of terms and conditions of the license by the telecom operators.
 - (ii) DoT shall have right to access and inspect sites used for extending the service by the telecom operator and also conduct the performance test.

- (iii) DoT shall have a right to examine any books of accounts that the telecom operator may maintain in respect of the business carried on to provide the service(s) under the license at any time.
- (iv) DoT may impose financial penalty on telecom operator, for violation of terms and conditions of license agreement.

The above prescribed mechanism available in the license agreement is utilized by DoT for detecting any violation in the terms and conditions of the license.

- (d) No review of the above referred mechanism has been done and neither it is proposed.
